



IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT – 2

ITEM No.303
IA/969(AHM)2026
in
Cont.P/10(AHM)2024
in
IA/36(AHM)2021
in
CP(IB) 257 of 2019

Proceedings under Section Sec, 60(5) of the IBC 2016 r/w Rule 11 NCLT Rules, 2016

IN THE MATTER OF:

Mr. Pinakin Shah Chairman of the Monitoring Committee of
Jason Dekor Pvt. Ltd
V/s
Jay Overseas Pvt. Ltd. & Ors

.....Applicant

.....Respondent

Order delivered on: 17/07/2026

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

ORDER

This case is fixed for pronouncement of order

The order is pronounced in open court vide separate sheet.



DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)



CHITRA HANKARE
MEMBER (JUDICIAL)



**IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, COURT-II,
AHMEDABAD**

I.A. No. 969 of 2026

In

Cont. Pet. No. 10 of 2024

In

IA No. 36 of 2021

In

CP(IB) No. 257 of 2019

*[Under Section 60 (5) of the IBC, 2016 read with rule 11 of the
National Company Law Tribunal Rules, 2016]*

In the matter of :

Mr. Pinakin Shah
Chairman of the Monitoring Committee of
Jason Dekar Private Limited
Having Office at:
A-201, Siddhivinayak Towers,
B/H DCP Office, Nr Kataria Automobiles,
Off S.G Highway, Makaraba, Ahmedabad-380059

... Applicant

Versus

1. Jay Overseas Pvt. Ltd.
202, Neptune Harmony,
Next to Ashok Vatika BRTS Bus Stop,
Iscon Ambli Road,
Ahmedabad-380058
2. Ashokbhai Bhagwanbhai Lakhani
202, Neptune Harmony,
Next to Ashok Vatika BRTS Bus Stop,
Iscon Ambli Road,

Sd/-

Sd/-



Ahmedabad-380058

3. Manishkumar Bhagwanbhai Lakhani
202, Neptune Harmony,
Next to Ashok Vatika BRTS Bus Stop,
Iscon Ambli Road,
Ahmedabad- 380058

... Respondents

Order pronounced on 17.07.2026

Coram:

**MRS. CHITRA HANKARE
HON'BLE MEMBER (JUDICIAL)**

**MR. VELAMUR G. VENKATA CHALAPATHY
HON'BLE MEMBER (TECHNICAL)**

Appearance:

For the Applicant : Mr. Arjun Sheth, Adv.

JUDGMENT

1. The present application is filed under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 (hereinafter to be referred as "IBC") read with Rule 11 of the NCLT Rules, 2016 by the Applicant inter-alia seeking substitution of Mr. Pinakin Shah, Chairman of the Monitoring Committee of Jason Dekar Private Limited, in place of Mr. George Samuel (deceased), erstwhile Resolution Professional, in Cont. Pet.

Sd/-

Sd/-



No. 10 of 2024 in I.A. No. 36 of 2021 in CP(IB) No. 257 of 2019 and permit consequential amendment in the cause title and records of the proceedings.

2. The Applicant states that the Contempt Petition bearing Cont. Pet. No. 10 of 2024 in I.A. No. 36 of 2021 in C.P. (IB) No. 257 of 2019 which has been filed in relation to the implementation of the Resolution Plan of Jason Dekar Private Limited and the non-compliance of the order passed by this Tribunal. It is stated that during the pendency of the proceedings, Mr. George Samuel unfortunately passed away, thereby necessitating substitution for continuation of the proceedings.
3. The Applicant states that a meeting of the Monitoring Committee constituted under the approved resolution plan was convened on 28.01.2026 and unanimously resolved that Mr. Pinakin Shah, Chairman of the Monitoring Committee shall replace and represent the deceased resolution professional in the present contempt petition and all connected proceedings arising out of resolution plan. It is further stated that the aforesaid decision of the Monitoring

Sd/-

Sd/-



Committee was placed on record before this Tribunal by way of an affidavit filed by My. Pinakin Shah along with the Minutes of Meeting dated 28.01.2026.

4. Vide order dated 28.04.2026 passed in Cont. Petition No. 10 of 2024, this Tribunal had directed the Applicant to file an appropriate substitution application and carry out the necessary substitution in the proceedings pending.
5. Heard Learned Counsel for the Applicant.
6. In view of the facts and circumstances stated above, this Tribunal is satisfied that substitution is warranted due to unfortunate demise of Mr. George Samuel, erstwhile resolution professional. Accordingly, it is ordered that Mr. Pinakin Shah, Chairman of the Monitoring Committee of Jason Dekar Private Limited, is hereby substituted in place of Mr. George Samuel (deceased). The Applicant is permitted to carry out all the consequential amendments in the cause title and records of the proceedings.

Sd/-

Sd/-



I.A. No. 969 of 2026
In
Cont. Pet. No. 10 of 2024
In
I.A. No. 36 of 2021 in CP (IB) No. 257 of 2019

ORDER

I.A. No. 969 of 2026 is allowed.

Sd/-

DR.V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

DD-LRA

-SD-

CHITRA HANKARE
MEMBER (JUDICIAL)